



**Regional Office, Faridabad Region
Haryana State Pollution Control Board**
Near Hewo Apartment, Sector -16A, Faridabad
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No. HSPCB/FR/2020/ **5437**

Dated: **4/03/2020**

To

The Registrar General
National Green Tribunal
New Delhi.

Sub: Action Taken Report on behalf of HSPCB and Deputy Commissioner, Faridabad in compliance of order dated 06.01.2020 in case of Mahesh Kumar Vs State of Haryana OA No. 1048/2020.

In this connection, please find enclosed herewith the Supplementary report on behalf of HSPCB and Deputy Commissioner, Faridabad in compliance of order dated 06.01.2020 in case of Mahesh Kumar Vs State of Haryana OA No. 1048/2019.

Submitted for the kind information and necessary action please.

DA/as above

Kausdi
**Regional Officer
Faridabad Region**

Endst. No.: HSPCB/FR/2020/

Dated:

A copy of above is forwarded to the Legal Cell, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

**Regional Officer
Faridabad Region**

Endst. No.: HSPCB/FR/2020/

Dated:

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

**Regional Officer
Faridabad Region**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 1048 of 2019

IN THE MATTER OF:

Mahesh Kumar Applicant

Versus

State of Haryana & Ors Respondents

REPORT ON BEHALF OF DEPUTY COMMISSIONER,
FARIDABAD AND HARYANA STATE POLLUTION CONTROL
BOARD IN COMPLIANCE OF ORDER DATED 06.01.2020

MOST RESPECTFULLY SHOWETH:

1. That this applicant has filed an Original application alleging encroachment over the pond in old Faridabad and dumping of waste causing air pollution in the near vicinity. This Hon'ble Tribunal considering the allegation, vide order dated 06.01.2020 sought a factual and action taken report in the matter.
2. That in compliance of order dated 06.01.2020 passed by this Hon'ble Tribunal, a committee of the following members was constituted to oversee the situation at site:
 1. Sub Divisional Magistrate, Faridabad (Chairman)
 2. Joint Commissioner, M.C. Old Zone, Faridabad
 3. Regional Officer, HSPCB, Faridabad
3. That the Committee members visited the site on 24.02.2020. It was found that construction of park was going on by M/s Faridabad Smart City Limited, Faridabad. Accordingly, the CEO, Smart City Limited, Faridabad has been asked to stop the construction work till further orders in the matter by the Hon'ble

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NGT and to submit approvals w.r.t. project in question. At present no construction work is going on.

4. That M/s Faridabad Smart City Limited submitted its reply with following submissions:

(i) Faridabad city was selected in Smart City Mission in fast track round on 21st May, 2016. Accordingly, Faridabad Smart City Limited (FSCCL), a Special Purpose Vehicle (SPV) was incorporated on September 20, 2016 under the Companies Act, 2013. Out of the proposals framed by MCF during selection procedure of smart cities, redevelopment of Barahi Park & Talab (land measuring around 10 Acre) as one of the identified projects listed in Smart City Proposal.

(ii) The source of water to Barahi Talab was the overflow of Badkhal Lake area (manmade lake around 1965) but this lake also got dried up (since 2000) due to change in rainfall pattern, mining, ground water extractions etc. Furthermore, developed dense population in surrounding areas of Barahi Talab also obstructed the natural water run off to the Talab. Since then Barahi Talab was being used as a public park, Mela Ground (Yearly Barahi Mela spot), wrestling ground, etc. and hence MCF included the re-development of Barahi Talab as an open green recreational space in Smart City Proposal. A small pond of approx. 1375 sq.mt is situated in the North-East corner of the park which is also planned to be renovated as a pond in Barahi Nakshatra Vatika Project.

(iii) Since the Barahi Nakshatra Vatika Area is a low lying area as compared to adjacent land, it is a plan that all the excess rain water will be used for ground water recharge through rain water harvesting system. The whole area of the Barahi Talab in the proposal is planned to be developed as a green area with a provision of five underground rain water harvesting structures without disturbing existing pond area around 1375 Sqm. In

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remaining area of the ground of the Barahi Talab, less than five percent area of the park is paved (footpaths, parapet etc.) covered and rest of the area is for green and soft area.

(iv) It is informed that the work of redevelopment of Barahi Park & Talab has already been stopped till further orders in this matter by Hon'ble NGT.

5. That detailed layout plan of work of redevelopment of Barahi Park & Talab is enclosed herewith as **Annexure-R/1**.
6. That no substance found in the allegations that respondent no.2 is dumping waste at land in question or dumped waste is causing air pollution.

The report is submitted accordingly for kind consideration of this Hon'ble Tribunal. It is being undertaken that after considering the layout plan submitted by the M/s Faridabad Smart City Limited, directions passed by this Hon'ble Tribunal shall be complied with sincerely.


Regional Officer, HSPCB,
Faridabad


Deputy Commissioner,
Faridabad

Dated: 04.03.2020
Place: Faridabad

Scheme

Legend

- A. Eastern entrance gate
- B. Southern Main entrance gate
- C. Vehicular Entry
- D. Existing Temple
- E. Existing Talab
- F. Wrestling Court
- G. Children's Play Area
- H. Open Space For Fair Ground/Multi play
- I. Grass Theatre
- J. South Side Parking
- K. East Side Parking
- L. 2.5 M Wide Pathway
- M. 1.8 M Wide Pathway
- N. Medicinal garden
- O. Sunken Garden
- P. Nakshatra Zone
- Q. Water cascade and ramp entrance
- R. Tree Plaza
- S. Community Toilet

